

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1045  
ANSWERED ON:05.08.2011  
CENTRAL ADOPTION RESOURCE AUTHORITY  
Dhanaplan Shri K. P.;Owaisi Shri Asaduddin

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Central Adoption Resource Authority (CARA) was set up after laying down guidelines by Hon'ble Supreme Court;
- (b) if so, whether CARA is following these guidelines;
- (c) if so, the details thereof;
- (d) whether the Government has proposed to set up State Adoption Resource Authority under the CARA in the country including Kerala;
- (e) if so, the details thereof; and
- (f) the time by which these are likely to be set up?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) to (c): Yes Madam. The Supreme Court judgment has prescribed guidelines to be followed by Central Adoption Resource Authority and Government recognized adoption agencies in the inter-country adoption process. These guidelines lay down, inter alia, that procedures be established to ensure that the child is legally free for adoption, priority is given to domestic adoption, preparation of Child Study Report and Home Study Report, etc. These guidelines are being observed.

(d) to (f): The Integrated Child Protection Scheme (ICPS), a Centrally Sponsored Scheme under the Ministry of Women and Child Development, provides for setting up of State Adoption Resource Agencies (SARAs) in each state, including Kerala, to function under the State Government / UT Administration. So far SARAs have been set up in 11 States/UTs. Other State Government/UT Administrations have been urged to expedite the same.